

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No.113/CH/HRY/2017

IN THE MATTER OF:

Comviva Technologies Limited

.... Petitioner

Order under Section 131(1)(b) of the Companies Act, 2016

Order delivered on 22.09.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Shri R. Varadharajan,
Hon'ble Member(Judicial)

For the Petitioner : Mr. Harish Khurana, PCS

For the RD(NR) Delhi/ROC, Delhi : Mr. Manish Raj, Co.Prosecutor

ORDER

Mr. Manish Raj, learned Company prosecutor shall be furnished another copy of the application and shall seek instructions with regard to rectification.

List the matter on 27th October, 2017.

—Sd—
(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

—Sd—
(R. VARADHARAJAN)
MEMBER(JUDICIAL)

22.09.2017
V. Sethi